

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 215
(IB)-640/ND/2022
IA-5295/2022, IA-313/2024

IN THE MATTER OF:
SBM Bank (India) Ltd.

... **Applicant/Petitioner**

Versus

Mr. Vanayak Chatterjee

... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 18.04.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Vijay Kumar Singh, Adv. Himanshu Dubey
in IA- 313/2024
For the PG : Adv. Vijay Kumar Singh, Adv. Himanshu Dubey
For the RP : Adv Geeta Toraskar

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-5295/2022, IA-313/2024:- Ld. Counsel appearing for the Creditor submitted that after the order passed by this Tribunal on 06.03.2024, she could take specific instruction from the Creditor and according to her, the settlement deed categorically provided that the deed would not absolve the surety of its liability to repay the amount of debt. At her request, one week time is granted for filing the affidavit along with the settlement deed indicating the stand of the Creditor.

List on 13.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)